

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 249 of 2020

In the matter of:

E. C. John

....Appellant

Vs.

Jitender Kumar Jain & Ors.

....Respondents

Present:

Appellant: Mr. Omprakash, Mr. A.K. Singh and Mr. Ghanshyam Singh, Advocates.

Respondents:

ORDER

11.02.2020: Heard Learned Counsel for the Appellant. Notice is ordered to the 1st Respondent (Liquidator), returnable in a week. Requisites alongwith process fee, if not already filed, be filed by Tomorrow. If the Appellant provides an email address of the Respondents, Let notice be also issued through email.

The Registry is directed to list the matter 'for admission (after notice)' on **25th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/sr/rr